

GOVERNMENT OF INDIA
 MINISTRY OF FINANCE
 DEPARTMENT OF REVENUE

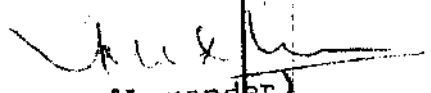
New Delhi, the 22-8-1986.

NOTIFICATION
INCOME TAX

No. 6877 (F.No.398/36/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of section (of the Income-tax Act, 1961 (43 of 1961)), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers, of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notification(s) mentioned below in column 4:

S. No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officer (s)	Name of Tax Recovery Officer (s) in place of whom the persons mentioned in column 2 are to be authorised.	Old Notification No. and date to be superseded.
1.	2.	3.	4.
1.	Shri V.B. Abhichandani	Shri H.S. Ambe	5824 Dt:21-5-84. (F.No.398/27/83-IT)
2.	" Y.A. Sonawane	" V.B. Kale	6131 Dt:04-2-85. (F.No.398/36/84-IT(B))
3.	" P.B. Rane	" Noor Ahmed	-do-
4.	" J.P. Abhichandani	" G.V. Ghatikar	5826 Dt:21-5-84. (F.No.398/27/83-IT(B))

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the date(s) take over charge(s) as Tax Recovery Officers.


 (B.E. Alexander)

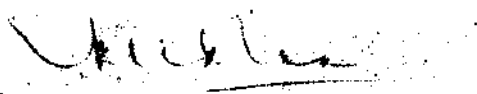
Under Secretary to the Government of India.

The Manager,
 Government of India Press,
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(D.E. Alexander)

Under Secretary to the Government of India.

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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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New Delhi, the 22.8.86


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